

M/S. Rathi Bars Limited Vs ACIT, Central Circle-16

Court: Income Tax Appellate Tribunal (Delhi F Bench)

Date of Decision: Feb. 28, 2022

Acts Referred: Income Tax Act, 1961 " Section 69, 132, 132(4), 143(3), 153A

Hon'ble Judges: Anil Chaturvedi, (AM); Amit Shukla , J

Bench: Division Bench

Advocate: Ved Jain, Aditya Chhajed, T. Kipgen

Final Decision: Allowed

Judgement